

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1. For Admission.
2. MA 219/03 for condonation of delay.

Order dated 07.08.2003.

Put up when moved.

Vice-Chairman
Member G

on Memo

For Admission.
MA 219/03 for
condonation of delay.

2. ORDER DATED 14.10.2003.

Heard Mr. D. Mishra, learned counsel appearing for the Applicant and Mr. R. C. Rath, learned Standing Counsel for the Railways; on whom a copy of this original Application has been served.

After hearing the learned counsel for the Applicant on the grievance of the Applicant that the Respondents have not given him the annual increment of pay since 1.1.1986; although he could not produce any documents by way of the pay slip issued to each individual every month by the Respondents' organisation that actually no increment has been drawn in his favour of all these years. We hereby direct the Applicant to submit a representation to the Res. No. 4 ventilating the grievance as he has raised in this CA and on receipt of such representation, the Respondent No. 4 should dispose of the same with a reasoned order, within a period of 60 days from the date of receipt of the representation. This CA is disposed of with the above directions, at the admission stage. No costs.


Gr. No. 14. x. 3

Copies of order/
Copies of order sent to
all members and copies
of order prepared for
counsel for both
sides.

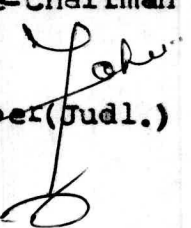
10/10/03

3

Send copies of this order to the Respondents
alongwith copies of the OA and free copies of this
order be made available to the learned counsel for
both sides.


Vice-Chairman

14/12


Member (Judl.)